

(c) A Statement indicating the demands made by different States for additional assistance and the funds provided for natural calamities during 1996-97 is given below:—

(Rs. in Crores)

S. N.o	State	Additional funds sought	Funds released from NFCR
1.	Andhra Pradesh	2819.37	142.00
2.	Arunachal Pradesh	110.53	3.00
3.	Assam	415.91	21.00
4.	Bihar	168.92	7.00
5.	Gujarat	497.78	—
6.	Haryana	145.36	—
7.	Himachal Pradesh	458.37	Under consideration
8.	Jammu & Kashmir	273.97	—
9.	Karnataka	621.55	—
10.	Kerala	342.00	—
11.	Madhya Pradesh	198.75	Under consideration
12.	Orissa	585.80	13.00
13.	Rajasthan	321.00	—
14.	Sikkim	43.92	Under consideration
15.	Tamil Nadu	621.55	-do-
16.	Uttar Pradesh	612.61	-do-
17.	West Bengal	309.00	—

(d) Does not arise as no funds have so far been released to the State Government from the National Fund for Calamity Relief.

Central assistance to flood victims of Karnataka

8. SHRI JANARDHANA POOJARY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government of Karnataka has sought Rs. 135 crores from Central Government to provide relief to persons affected by rains and floods in the State, if so, the details thereof;

(b) the action Government have taken in this regard; and

(c) if not, the reasons for the delay?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) A memorandum was received from the Government of Karnataka seeking additional

assistance from the National Fund for Calamity Relief (NFCR) for relief and rehabilitation measures in the wake of floods during 1996. The memorandum indicated a loss of Rs. 134.41 crores due to the floods.

(b) and (c) Government of India have already released their share of Calamity Relief Fund of Rs. 31.39 crores for 1996-97 to the State Government for relief and rehabilitation measures in the flood affected areas. Any additional assistance from the NFCR can be released only in the wake of a calamity of rare severity. On the basis of the reported extent of damage and requirements of relief and rehabilitation, the situation was not considered a calamity of rare severity warranting any additional assistance from the NFCR.

Crop Insurance Scheme

9. SHRI O.S. MANIAN:
PROF. RAM KAPSE:
SHRI N. THALAVI SUNDARAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have decided to introduce a Crop Insurance Scheme for the whole country;

(b) if so, by when;

(c) the agency or company which will handle the scheme; and

(d) if answer to part (a) be in the negative, whether Government would consider providing crop insurance to the State like Tamil Nadu which is prone to cyclone and floods?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) to (d) A Comprehensive Crop Insurance Scheme (CCIS) has already been in operation in the country including in Tamil Nadu State since the Kharif 1985 season. It is voluntary in nature for the States to implement. The scheme is implemented through the General Insurance Corporation of India (GIC).

Research on sugarcane in Maharashtra

10. SHRI SANJAY DALMIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government of Maharashtra have sought assistance for undertaking research on sugarcane in the State;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) to (c) The Indian Council of Agricultural Research is providing financial assistance, for undertaking research to Research Centres of the Mahatma Phule Krishi Vishwa Vidyalaya, Rahuri, Maharashtra though All India Coordinated Research Project on Sugarcane. The details of financial assistance is provided in statement.

Statement

Assistance through AICRP on Sugarcane to Maharashtra State

(Rs. in lakhs)

S.No.	Name of the Centre	Name of Univ.	Allocation (1996-97)
1.	Padegaon	MPK. V, Rahuri	5.80
2.	Kolhapur	M.P.K.V., Rahuri	3.74

गुजरात में कम वर्षा के कारण हुआ नुकसान

11 श्री चिमनभाई हरीभाई शुक्ला : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि चालू वर्ष के दौरान गुजरात में में विशेषकर कच्छ जिले में अत्यधिक कम वर्षा होने के कारण 90 प्रतिशत फसलें नष्ट हो गई हैं और पशुधन को अन्यत्र ले जाना पड़ा है ;

(ख) यदि नहीं , तो उक्त अवधि के दौरान इस जिले में वर्षा और सूखे संबंधी तथ्य तथा ब्यौरा क्या हैं ,

विशेष रूप से जिले के लिए प्राकृतिक आपदा राहत कोष से अब तक आवंटित की गई तथा वास्तव में जारी की गई वित्तीय सहायता की राशि से संबंधित ब्यौरा क्या, हैं ; और

(घ) क्या इस संबंध में केन्द्र सरकार को राज्य सरकार से कोई विस्तृत रिपोर्ट प्राप्त हुई: और यदि हां, तो उसका ब्यौरा क्या हैं ?

कृषि मंत्री (श्री चतुरानन मिश्र) : (क) और (ख) गुजरात सरकार से प्राप्त सूचना के अनुसार दक्षिण -पश्चिमी मानसून 1996 के दौरान 57 प्रतिशत की सीमा तक अपर्याप्त वर्षा के होने के कारण राज्य सरकार ने कच्छ जिले में 9 तालुको के 896 गावों में से 687 गांवों को अभावग्रस्त तथा 20 गांवों को अर्थ - अभावग्रस्त घोषित किया है ।

(ग) सूखा राहत उपायों के लिए गुजरात के विभिन्न जिलों को आपदा राहत कोष से आंबटित और निमुक्त की गई धनराशियों को दर्शाने वाला एक विवरण संलग्न है (नीचे देखिए) ।

(घ) गुजरात सरकार ने विभिन्न जिलों में सूखे की स्थिति तथा प्रस्तुत राहत उपायों का विवरण देते हुए एक ज्ञापन प्रस्तुत किया था । भारत सरकार चालू वित्तीय वर्ष के दौरान गुजरात सरकार को आपदा राहत कोष के अपने हिस्से के रूप में 104.70 करोड़ रुपये पहले ही निर्मुक्त कर चुकी हैं ।

विवरण

सूखा राहत उपायों के लिए गुजरात में विभिन्न जिलों के लिए आपदा राहत कोष से आंबटित तथा निर्मुक्त की गई धनराशि को दर्शाने वाला विवरण (रुपये लाख में)

क्र. सं.	जिला	सूखे के लिए आपदा राहत कोष से आंबटित और निर्मुक्त की गई धनराशि
1.	अहमदाबाद	3.00
2.	अमरेली	28.00
3.	बनासकांठा	302.17
4.	वडोदरा	-
5.	कच्छ - भुझ	2019.00
6.	खेड़ा	13.00
7.	भरुच	3.00
8.	भावनगर	298.00
9.	सूरत	-
10.	जूनागढ़	30.00
11.	जामनगर	178.00
12.	साबरकांठा	168.00
13.	महसना	4.44
14.	वलसाद	1.00
15.	सुरेन्द्रनगर	98.29
16.	राजकोट	217.00
17.	गांधी नगर	-
18.	पंचमहल	383.00
19.	दंगस-अहवा	-
		3745.90

Coconut disease in Kerala

12. SHRI JOY NADUKKARA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware of the fact that the coconut growers in Kerala have been